

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**

**EASTERN ZONE BENCH: KOLKATA**

**IA No. 116 /2025**

**(Arising out of Appeal No. 10 /2025)**

**IN THE MATTER OF**

SANATAN MARDI VTC- DHATIKA, PO- KADAGARH, PS-  
RAISUAN, KENDUJHAR, ODISHA, PIN CODE – 758013  
AND OTHERS ...APPELLANTS

Vs

MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE  
CHANGE THROUGH ITS SECRETARY, GOVT. OF INDIA,  
INDIRA PARYAVARAN BHAWAN, JORBAGH, NEW DELHI  
– 110003 e-MAIL: [secy-moef@nic.in](mailto:secy-moef@nic.in) AND OTHERS.

...OPPOSITE PARTIES

**I N D E X**

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BHUBANESWAR

DATE – 16.10.2025

By the Appellant

*Debadutta Kanungo*  
Through Counsel



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH: KOLKATA**

**IA No.                   /2025**

**(Arising out of Appeal No.           /2025)**

**IN THE MATTER OF**

1. SANATAN MARDI, AGED 45 YRS, S/O- LAXMIDHAR MARDI, VTC- DHATIKA, PO- KADAGARH, PS – RAISUAN, KENDUJHAR, ODISHA, PIN CODE – 758013.
  
2. MANOJ KUMAR SAHU, AGED 45 YRS, S/O- SATRUGHAN SAHU, VTC- KADAGARH, PO- KADAGARH, PS- RAISUAN, KENDUJHAR, ODISHA, PIN CODE – 758013.
  
3. BUDHURAM MAJHI, AGED 70 YRS, S/O- SIKAR MAJHI, VTC- DHATIKA, PO- KADAGARH, PS – RAISUAN, KENDUJHAR, ODISHA, PIN CODE – 758013.
  
4. BIKASH KUMAR SAHU, AGED 45 YRS, S/O- BALABHADRA SAHU, VTC- KADAGARH, PO- KADAGARH, PS – RAISUAN, KENDUJHAR, ODISHA, PIN CODE – 758013.

...APPELLANTS

Vs

1. MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE THROUGH ITS SECRETARY, GOVT. OF INDIA, INDIRA PARYAVARAN BHAWAN, JORBAGH, NEW DELHI – 110003 e-MAIL: [secy-moef@nic.in](mailto:secy-moef@nic.in).
2. STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA THROUGH ITS CHAIRMAN, GOVERNMENT OF ODISHA, 5RF-2/1, ACHARYA VIHAR, UNIT – IX, OPTCL COLONY, ANAND BAZAR, BHOI NAGAR, BHUBANESWAR, ODISHA 751022, E-MAIL-[seiaaodisha@gmail.com](mailto:seiaaodisha@gmail.com)
3. STATE OF ODISHA THROUGH ITS CHIEF SECRETARY, GOVERNMENT OF ODISHA, LOKSEVA BHAWAN, BHUBANESWAR, ODISHA, e- MAIL: [csori@nic.in](mailto:csori@nic.in)
4. COLLECTOR AND DISTRICT MAGISTRATE (KENDUJHAR), OFFICE OF THE COLLECTOR AND DISTRICT MAGISTRATE, AT/PO/DISTRICT-KENDUJHAR, PIN - 758001, ODISHA, e- MAIL: [dm-keonjhar@nic.in](mailto:dm-keonjhar@nic.in)
5. M/s ESSAR MINMET LTD THROUGH ITS DEPUTY GENERAL MANAGER, ESSAR HOUSE 11, K. K. MARG, MUMBAI, MAHARASHTRA, PIN – 400034, e-MAIL : [amol.dangore@essarservices.co.in](mailto:amol.dangore@essarservices.co.in)

.....OPPOSITE PARTIES

**MOST RESPECTFULLY SHOWETH:**

1. That the present IA is filed under Section 5 of the Limitation Act, 1963 read with Section 16 of NGT Act 2010, seeking condonation of a delay of 6 days in filing the appeal against the Environmental Clearance (EC) No. EC25B0901OR5670360N dated 09.09.2025, granted by SEIAA, Odisha in favor of M/s Essar Minmet Ltd.
2. That the appellants, along with the local villagers, had submitted a detailed representation to the Appraisal Committee dated 08.09.2025 raising objections regarding environmental, social, and public health concerns arising from the proposed 14.3 MTPA Iron Ore Beneficiation Plant at Villages Tikarpada and Kadagarh, District Keonjhar.
3. That the said representation was received by the concerned authority on 16.09.2025, and the local villagers awaited with a reasonable expectation that the authority would duly consider their objections in due course of time, with the hope that the Environmental Clearance may be revised in light of such representations.
4. That upon non-responsiveness from the authorities end till some days thereafter, the brief of the case matter was handed over to the counsel on 22.09.2025. Unfortunately, the counsel fell severely ill and could not communicate his situation to the appellants, resulting in further inadvertent delay.

5. That the present counsel came to knowledge of the case matter and was handed over the brief only on 15.10.2025, after which immediate steps were taken to prepare and file the present appeal.
6. That the delay is therefore neither intentional nor deliberate, and has occurred due to sufficient cause beyond the control of the appellants. The appellants have acted in good faith and have taken prompt steps once the matter came to the knowledge of the present counsel.
7. That no prejudice will be caused to the opposite parties if the delay is condoned, whereas the appellants and the affected local villagers would suffer irreparable loss if the appeal is not entertained, given the environmental and social stakes involved.
8. That it is in the interest of justice, natural justice, and environmental protection that this Hon'ble Tribunal condones the delay of 6 days and entertains the appeal on merits.

### **PRAYER**

In view of the facts and circumstances stated above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- (a) Condone the delay of 6 days in filing the appeal against EC No. EC25B0901OR5670360N dated 09.09.2025;
- (b) Allow the appeal to be heard on merits despite the said delay;

c) Pass such other and further orders as this Hon'ble Tribunal may deem fit and proper in the interest of justice, environment, and public health.

BHUBANESWAR

DATE –16.10.2025

By the Appellant

*Debadutta Kanungo*  
Through Counsel





BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH: KOLKATA

APPEAL No. \_\_\_\_\_ /2025

**IN THE MATTER OF**

SANATAN MARDI VTC- DHATIKA, PO- KADAGARH, PS –  
RAISUAN, KENDUJHAR, ODISHA, PIN CODE – 758013 AND  
OTHERS.

...APPLICANTS

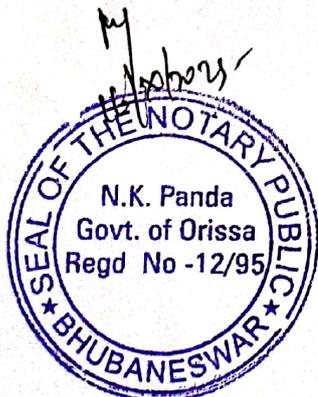
Vs

.MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE  
CHANGE THROUGH ITS SECRETARY, GOVT. OF INDIA.  
INDIRA PARYAVARAN BHAWAN, JORBAGH, NEW DELHI –  
110003 e-MAIL: [secy-moef@nic.in](mailto:secy-moef@nic.in) AND OTHERS.

...OPPOSITE PARTIES

**AFFIDAVIT**

1. I, Sanatan Mardi, aged 45 Yrs, VTC- Dhatika, PO- Kadagarh,  
PS– Raisuan, Kendujhar, Odisha, Pin Code – 758013
2. Occupation- Farmer
3. Father's Name: Laxmidhar Mardi
4. Number of proceedings pending in the any Court: No
5. Statement of Facts: As per the averments in the Appeal Petition,  
the facts stated are true to the best of the knowledge and belief  
of the deponent.



**DECLARATION**

I, Sanatan Mardi, Aged 45 Yrs, S/O- Laxmidhar Mardi. VTC- Dhatika, PO- Kadagarh, PS – Raisuan, Kendujhar, Odisha, Pin Code – 758013, being the petitioner and deponent in this case, do hereby solemnly affirm that the facts stated in paragraph 1 to 22 in Appeal Petition and paragraph 1 to 8 in Interim Application are true to my own knowledge and true to the best of my information.

I believe the information to be true for the following reason: It is based on case record and personal information.

Solemnly declare at the above said this on day of October 2025.

Identified by me  
Debadutta Kanungo  
Advocate 15.10.25

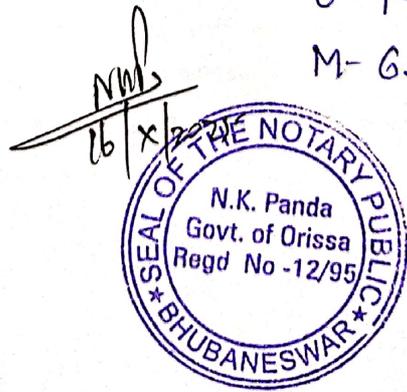
Deponent

Solemnly affirm and  
declared before me

**Certificate**

Certified that due to non-availability of cartridge papers,  
white papers have been used.

DEBADUTTA KANUNGO  
0-1479/2021  
M- 6370722235





BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
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APPEAL No. \_\_\_\_\_ /2025

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SANATAN MARDI VTC- DHATIKA, PO- KADAGARH, PS –  
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...APPLICANTS

Vs

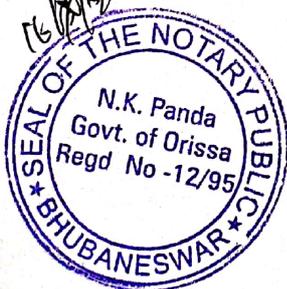
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110003 e-MAIL: [secy-moef@nic.in](mailto:secy-moef@nic.in) AND OTHERS.

...OPPOSITE PARTIES

**AFFIDAVIT**

1. I, Manoj Kumar Sahu, aged 45 Yrs, VTC- Kadagarh, PO-  
Kadagarh, PS- Raisuan, Kendujhar, Odisha, Pin Code – 758013.
2. Occupation- Farmer
3. Father's Name: Satrugan Sahu.
4. Number of proceedings pending in the any Court: No
5. Statement of Facts: As per the averments in the Appeal Petition,  
the facts stated are true to the best of the knowledge and belief  
of the deponent.

*(Signature)*



**DECLARATION**

I, Manoj Kumar Sahu, aged 45 Yrs, S/O- Satrugan Sahu, VTC- Kadagarh, PO- Kadagarh, PS- Raisuan, Kendujhar, Odisha, Pin Code – 758013, being the petitioner and deponent in this case, do hereby solemnly affirm that the facts stated in paragraph 1 to 22 in Appeal Petition and paragraph 1 to 8 in Interim Application are true to my own knowledge and true to the best of my information.

I believe the information to be true for the following reason: It is based on case record and personal information.

Solemnly declare at the above said this on    day of October 2025.

Identified by me  
Debadutta Kanungo    Manoj Kumar Sahu,  
Advocate    16.10.25  
Solemnly affirm and  
declared before me    Deponent

**Certificate**

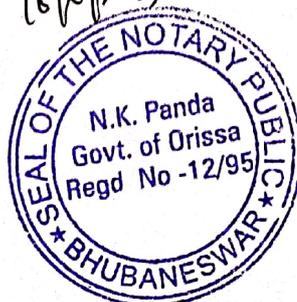


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16/10/2025

MM  
16/10/2025

DEBADUTTA KANUNGO  
O-1479/2021  
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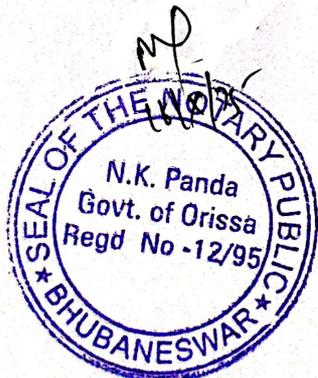
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110003 e-MAIL: [secy-moef@nic.in](mailto:secy-moef@nic.in) AND OTHERS.

...OPPOSITE PARTIES

**AFFIDAVIT**

1. I, Budhram Majhi, aged 70 Yrs, VTC- Dhatika, PO- Kadagarh,  
PS – Raisuan, Kendujhar, Odisha, Pin Code – 758013.
2. Occupation- Farmer
3. Father's Name: Sikar Majhi
4. Number of proceedings pending in the any Court: No



5. Statement of Facts: As per the averments in the Appeal Petition, the facts stated are true to the best of the knowledge and belief of the deponent.

DECLARATION

I, Budhram Majhi, aged 70 Yrs, S/O- Sikar Majhi, VTC- Dhatika, PO- Kadagarh, PS – Raisuan, Kendujhar, Odisha, Pin Code – 758013, being the petitioner and deponent in this case, do hereby solemnly affirm that the facts stated in paragraph 1 to 22 in Appeal Petition and paragraph 1 to 8 in Interim Application are true to my own knowledge and true to the best of my information.

I believe the information to be true for the following reason: It is based on case record and personal information.

Solemnly declare at the above said this on      day of October 2025.

Identified by me  
Debadutta Kanungo  
Advocate 15.10.25  
Solemnly affirm and  
declared before me  
Budhram Majhi  
Deponent



Certificate

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DEBADUTTA KANUNGO  
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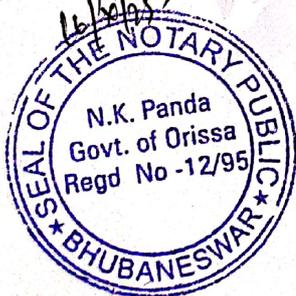
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110003 e-MAIL: [secy-moef@nic.in](mailto:secy-moef@nic.in) AND OTHERS.

...OPPOSITE PARTIES

**AFFIDAVIT**

- I, Bikash Kumar Sahu, aged 45 Yrs, VTC- Kadagarh, PO- Kadagarh, PS- Raisuan, Kendujhar, Odisha, Pin Code – 758013.



- 2. Occupation- Farmer.
- 3. Father's Name: Balabhadra Sahu.
- 4. Number of proceedings pending in the any Court: No
- 5. Statement of Facts: As per the averments in the Appeal Petition and the Interim Application, the facts stated are true to the best of the knowledge and belief of the deponent.

**DECLARATION**

I, Bikash Kumar Sahu, aged 45 Yrs, S/O- Balabhadra Sahu. VTC- Kadagarh, PO- Kadagarh, PS- Raisuan, Kendujhar, Odisha. Pin Code – 758013, being the petitioner and deponent in this case. do hereby solemnly affirm that the facts stated in paragraph 1 to 22 in Appeal Petition and paragraph 1 to 8 in Interim Application are true to my own knowledge and true to the best of my information.

I believe the information to be true for the following reason: It is based on case record and personal information.

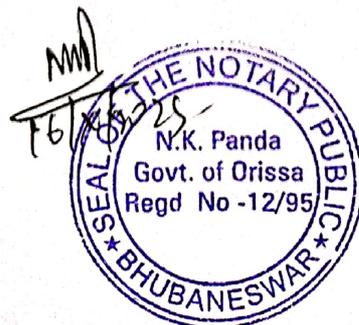
Solemnly declare at the above said this on    day of October 2025.

Identified by me  
 Debadutta Kanungo      Bikash Kumar Sahu  
 Advocate      15.10.25  
 Solemnly affirm and  
 declared before me Deponent



**Certificate**

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DEBADUTTA KANUNGO  
 O-1479/2021  
 M-6370722235



VAKALAT

IN THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE AT-KOLKATA

APPEAL No. 1/2025 of 200

Sanatan Mardi & Others Plaintiff / Petitioner Appellant / Petitioner

Versus Ministry of Environment, Forest and Climate Change through its secretary and others. Defendant / Opp. Party Respondant/Accused

Know all me by these present that by this Vakalatnama I/We Sanatan Mardi, Budhuran Majhi, Manoj kumarsahu and Bikash kumar saku au Po-Nadaganh, Ps-Raisuan Dist - Kendujhar, Odisha, Pin-758013

Plaintiff / Defendant / Appellant

/ Respondant / petitioner / opposite party in the aforesaid suit / Appeal Case do hereby appoint and retain. DEBADUTTA KANUNGO (0-1479/2021) M-6370722235

Advocate (s) to appear for me/us in the above case and to conduct and procure / defend and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed there in including all applications for return of documents. Money payable to me/us and also to review in appeals under Orissa High Court order I/We authorise my/our Advocate (s) to admit any compromise lawfully entered in the said case.

Dated the 16.10.2025

Received from the Executant (s) satisfied and accepted as I hold no brief for the other side.

Manoj Xu-sahu, Bikash kumar saku, Budhuran Majhi

SIGNATURE OF THE EXECUTANTS

Advocate Advocate Debadutta Kanungo 0-1479/2021 Accepted as above No. 6370722235 E-mail:debadutta.kanungo@gmail.com Advocate